

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH – PUNE**

Original Application No. 15/2023 (WZ)

**ALCHEMIST ASSET  
RECONSTRUCTION COMPANY  
LTD. ...APPLICANT**

*Versus*

**GOA COASTAL ZONE  
MANAGEMENT AUTHORITY &  
ORS. ...RESPONDENTS**



**AFFIDAVIT-IN-REPLY ON  
BEHALF OF RESPONDENT NO.3.**

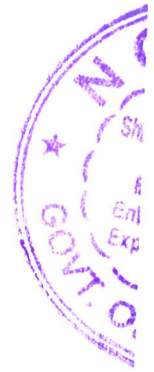
**MAY IT PLEASE THIS HON'BLE TRIBUNAL:**

I, **MR. SELSO FERNANDES**, about 60 years in age, Indian National, Resident of H. No. 439, Val Aframento Agonda, Taluka Canacona, Goa, the Respondent No. 3 herein, do hereby on solemn affirmation state and submit as under:-

1. I say that I have read and understood the contents of the Original Application No. 15/2023 (WZ) filed

by the above-named Appellant. I deny each and every allegation, averment and contention of the Appellant herein which is inconsistent with the case set out by this Respondent hereinunder. I dispute and deny the authenticity and veracity of the documents and photographs annexed to the said Appeal. I say that anything which is not specifically denied shall not be deemed to be admitted.

2. At the outset, the works which were carried out by the Respondent Nos. 3 and 4 are in terms of the approval dated 04/04/2017 granted by the GCZMA. The principal challenge in the above application is to the works undertaken by the Respondent Nos. 3 and 4 on the basis of the said approvals. Effectively, by way of the above application, the Applicant is challenging the approval dated 04/04/2017 which was granted in favour of Respondent Nos. 3 and 4 in the year 2017.

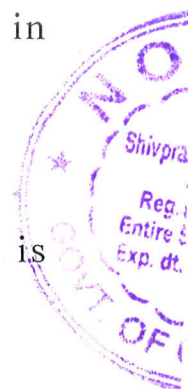


Considering the nature of the challenge in substance, it was incumbent upon the Applicant to challenge the approval dated 04/04/2017 under Sec. 16(g) of the NGT Act, 2010. In terms of Sec. 16(g) of the NGT Act, any person aggrieved by the direction issued under Sec. 5 of the Environment (Protection) Act, 1986, may, within a period of 30 days from the order or direction, prefer an Appeal to the Tribunal. The said period of 30 days expired on 04/05/2017. Therefore, the principal remedy in respect of the subject works is barred under the NGT Act. In view of the same, there is no question of entertaining the above application. The above application is a veiled attempt on the part of the Applicant to circumvent the rigours of the NGT Act which cannot be permitted in terms of law. What cannot be done directly is also impermissible indirectly. In view of Sec. 16 being barred, there is no question of entertaining an application under



Sec. 14 of the NGT Act. On this count, the application is liable to be dismissed.

3. I say that the application purportedly filed under Sections 14, 15 and 18 of the National Green Tribunal Act, 2010 is not maintainable in law and particularly in the facts & circumstances averred in the application.
4. I say that the application under response is misconceived and barred by existing law.
5. I say that the Applicant herein has concocted a cause of action surreptitiously to wriggle out of law of limitation. Such attempts on the part of the Applicant are required to be deprecated at this very threshold. Evidently, the Applicant, by deploying subterfuge, has camouflaged a cause of action which is evidently tailored to defeat the law of limitation.



6. Additionally, Applicant themselves submit that the cause of action for the Applicant to file present proceedings arose for the first time in June, 2022. Despite the same, the Applicant moved the present application only in February, 2023, which is beyond six months from the date the cause of action had first arose.



I say that the application is purported to be filed under Sections 14 and 15 of the National Green Tribunal Act, 2010, which provisions of law are mutually exclusive and operates in different and exclusive domains. Therefore, an application under Sections 14 and 15 of the National Green Tribunal Act, 2010 would not be tenable in law in the manner filed.

8. I say that the application under response is clearly not maintainable in as much as the permissions

granted by the Respondent No. 1 cannot be set aside and/or questioned in original proceedings.

9. I say that the permissions for reconstruction granted by the Respondent No. 1 on 4/4/2017, evidently were in public domain and members of general public had notice of the same for over last five years. In view thereof, any assail to such permissions which have been already acted upon would be untenable in law.

10. I say that I am filing the present Affidavit in Reply to the limited extent of demonstrating that the Permissions dated 04.04.2017 granted by Respondent No. 1 in my favour (Respondent No. 3) for reconstruction of the structure located in the property bearing Sy. No. 100/10 of Village Agonda Taluka Canacona are legal in terms of the CRZ Notification and applicable laws. I reserve my right to file a detailed reply thereby dealing with



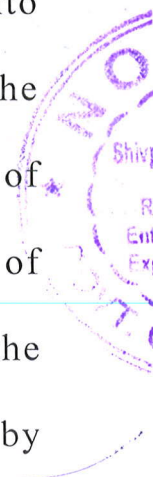
each and every averment if deemed necessary during the course of the proceedings.

11. I say that the above application is based on distorted and misleading facts. I say that the above application smacks of malafides and is an abuse of process of law. The averments, pleadings and material brought on record demonstrate that the Applicant herein seeks to abuse the plenary jurisdiction of this Hon'ble Tribunal in environmental matters for redressal of his purported civil rights. Present proceedings are clearly camouflaged to redress certain oblique, illusory and purported civil rights.



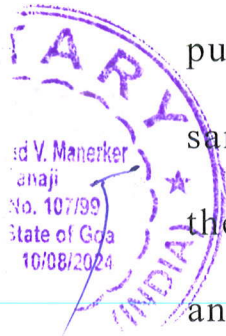
12. I say that the Applicant herein has no locus standi to institute and/or maintain the present proceedings. In such circumstances, the Application under reply deserves to be dismissed with costs.

13. The above application/Appeal do not deserve any indulgence in as much as the same is filed with a mala fide intent and for collateral purposes. On this count alone, the above application is liable to be dismissed with costs.
14. I say that the Applicant herein has instituted present proceedings against this Respondent with malafide intent of coercing this Respondent into submitting to the settlement demands of the Applicant. It bears mentioning that instead of resorting to remedies under the law in respect of their civil claims, the Applicant is invoking the jurisdiction of this Hon'ble Tribunal by misrepresenting the facts and for collateral purposes.
15. I say that the Applicant has failed to substantiate any legal grounds under which the Impugned



Permissions may be erroneous/perverse/bad in law. The Appellant is attempting to mislead this Hon'ble Tribunal by verbose, irrelevant and frivolous averments and grounds, which cannot be adjudicated upon by this Hon'ble Tribunal.

16. I say that upon perusal of the Memo of above Application, it is clear that the Applicant herein is desperately seeking to indirectly enforce its purported claims over the landed property. The same is essentially a civil dispute which is beyond the purview of jurisdiction under Sections 14, 15 and 18 of the NGT Act. On this count as well, the above Application is liable to be dismissed in toto.



17. I say that the material available in public domain indicates that there are cases of loan fraud pending against the promoters of Appellant. Furthermore, I have learnt that the Dugal Projects Development Company Pvt. Ltd. (DPDCPL) has addressed an

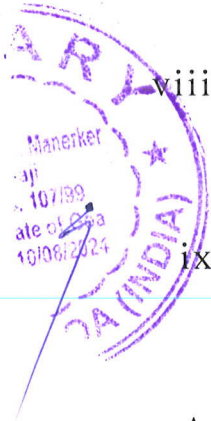
email dated 09/07/2022 to various authorities including the Mamlatdar, the Sub Divisional Magistrate, GCZMA, Village Panchayat, etc. informing the said authorities about the illegal, malicious, fraudulent CIRP/IBC proceedings initiated by the Appellant herein and has further requested the said authorities to keep *sine-die* all the mutation cases involving DPDCPL.

18. I say that in addition to the above, this Respondent relies upon the following documents which are relevant to the matter at hand:-

- i. Form I & XIV of property bearing Sy. No. 100/10 of Village Agonda Taluka Canacona.
- ii. Survey Plan of property bearing Sy. No. 100/10 of Village Agonda Taluka Canacona.
- iii. N.O.C. dated 30.03.1985 bearing No. VPA/CAN/1984/85/146 issued by the Village Panchayat of Agonda, Canacona.



- iv. N.O.C. dated 09.05.1984 bearing No. VPA/CAN/1984/85/23 issued by the Village Panchayat of Agonda, Canacona.
- v. Photograph depicting the completion of the Industry Registration Process.
- vi. House Tax Receipt dated 15.04.1989 issued by the Village Panchayat of Agonda.
- vii. House Tax Receipt dated 08.10.99 issued by the Village Panchayat of Agonda.
- viii. Excise License dated 11.11.1996 for retail sale of liquor.
- ix. NOC dated 17.01.1991 issued by Panchayat to start Guest House



Annexed hereto and marked as **ANNEXURE A-1 (COLLY)** are copies of the Documents enlisted at Sr. Nos. i to ix above.

19. I say that the Permissions dated 04.04.2017 granted by Respondent No. 1 in favour of the Respondent No. 3 are consistent with the mandate of law.
20. I say that a cumulative reading of the documents referred above would demonstrate that the House Nos: 439 and 438 existed prior to the year 1991 and therefore, the same are beyond the rigours and/or purview of the CRZ Notification which came in force only in February, 1991.
21. I say that vide N.O.C. dated 09.05.1984 bearing No. VPA/CAN/1984/85/23, the Village Panchayat of Agonda, Canacona, granted no objection for repair and renovation of House No: 438 without altering the existing plinth of 338 sq. mts. I say that the plinth area of the said structure has not been altered till date.



22. I say that vide NOC dated 30.03.1985, bearing No. VPA/CAN/1984/85/146 issued by the Village Panchayat of Agonda, Canacona, Permission was granted to repair and renovate structure having a total plinth area of 465 sq.mts. and bearing House No: 439. In addition, permission was granted for repair of wooden structure of 250 sq. mts. In House bearing No. 439. I say that pursuant to the permissions granted by the Respondent No: 1, the existing structure was re-constructed and renovated in terms of the permissions.



23. I say that the existing structures in loco are not in violation of the CRZ Notification and/or existing law and therefore, no interference is warranted in the present proceedings.

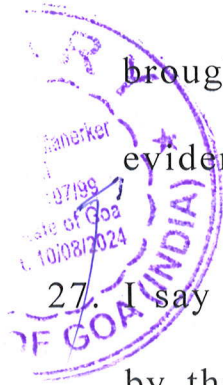
24. I say that apart House Nos: 438 and 439, there exists a temporary structure which was only used for storage purposes. I say that the said structure is

not causing harm to the ecological balance and/or affecting the environment. The said structure is erected with GI pipes and shed and are temporary in nature.

25. I deny that I have encroached and/or illegally erected and/or am illegally running commercial operations and/or that the structures and/or activities are in blatant violation of CRZ Regulation in force as alleged. I deny that the Respondent No: 2 and Respondent No: 4 in connivance/collusion with me have illegally constructed multiple illegal structures as alleged.

26. I deny that the Applicant in the month of June, 2022, noticed huge structure on beachfront side as alleged. I deny that structures belonging to me have encroached portion of the beach by construction of permanent cemented and titled platforms and/or steps as alleged. I say that no

portion of the beach area has been encroached by me and/or any other persons claiming under me. I crave leave to refer and rely upon survey report of the private surveyor in the course of the proceedings. At this stage, suffice to say that apart making bald statement of encroachment into the beach portion, the Applicant herein have not brought on record any cogent or convincing evidence to demonstrate the same.



27. I say that the permissions and licenses relied upon by the Applicant are misconstrued. I say that the impugned permissions pertained only to portion of existing structure and re-construction work was carried in terms of the permissions granted by concerned authorities.

28. I say that I approached Respondent No: 1 with assistance of the Respondent No: 2 herein and obtained all permissions as per the existing law. I

say that the permissions from Respondent No: 1 were granted upon site inspection and satisfaction of expert bodies.

29. I deny that whilst re-construction of the existing structure, there was any cutting of sand dunes or land filling or felling of any natural vegetation as alleged. I deny that due to re-construction as per permissions, there was any soil erosion or pollution and disturbances of ecological balance as alleged. I deny that Respondent No: 1 failed to ascertain the existence of the structure before grant of permissions as alleged. I deny that the permissions granted by the Respondent No: 1 are product of fraud as alleged. I deny that there was any suppression of facts by me whilst applying for permissions in dispute as alleged. As per the CZMP notified for State of Goa, property in dispute does not have any sand dunes and therefore, the allegations about sand dune cutting

are highly misplaced and figment of fertile imagination. Annexed herewith and marked as **ANNEXURE A-2** is the copy of the CZMP extract notified for the State of Goa.

30. I deny that I violated any conditions as stipulated in the permissions granted by the Respondent No: 1 as alleged. That the structure is neither sold and/or transferred to any third party. I say that the Deed of Lease executed in favour of Respondent No: 2 in no manner violates the terms of the permission granted by Respondent No: 1.



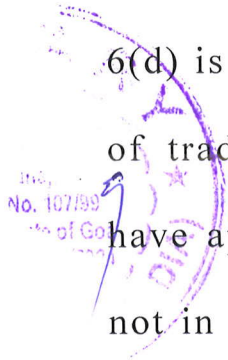
31. I say that reliance on the report titled "Carrying Capacity of Beaches of for providing shacks and other Temporary Seasonal Structures in Private Areas" is misconceived. At the outset the Applicant herein has not produced the said report and suppressed the same. However, it is evident that the study undertaken by National Centre for

Sustainable Coastal Management and the conclusion arrived at did not apply to the pre-existing structures.

32. I dispute and deny the authenticity and veracity of the documents and photographs annexed to the said application. I say that the report dated 23.12.2022, relied by the Applicant does not depict the correct position in loco. The contents of the report dated 23.12.2022 and conclusion drawn therein are disputed.

33. I say that the permission dated 04/04/2017 has been issued in terms of the CRZ Notification – 2011. In terms of CRZ Notification, there is no restriction of whatsoever nature on the user of the structure post repairs or reconstruction. The subject property falls within CRZ-III and the restriction on user is contemplated on CRZ-II areas. The permissions issued by the GCZMA have

to be construed in that context and the conditions have to be read as applicable. The condition (i) makes it clear that provisions of CRZ Regulation 2011 apply and should be complied with by this Respondent. Condition (iv) is not applicable to the subject construction. The said condition is applicable only in the event the structure is regularized in terms of Regulation 6(d). Regulation 6(d) is applicable only in respect of dwelling units of traditional coastal communities which do not have approval from the concerned authorities, and not in case of existing authorized structures which are approved for repairs or reconstruction. The restriction contemplated with regard to transfer and user is only in respect of such structures falling within the purview of R. 6(d) and the said condition (iv) is applicable to such structures. There are various conditions mentioned in the approvals and they have to be read as "subject to



applicability” under the CRZ Regulation 2011. It bears mentioning that the subject structures were always used for commercial purpose prior to 19/02/1991 and therefore there is no change of user on the part of this Respondent.

34. I deny that the Orders passed in Appeal No: 22 of 2022 and 23 of 2022 have much bearing to the present matter in hand. I deny that the present matter falls within NDZ as alleged and/or the existing structures thereon deserve to be demolished and/or permissions granted by the Respondent No: 1 deserves to be rejected forthwith.

35. I deny that the Applicant herein is entitled to any reliefs as prayed by the Applicant. In the light of the above, the above Appeal is liable to be dismissed with costs.

36. I say that the contents of Paragraph Nos. 1, 2pt, 3pt, 4pt, 5pt, 6pt, 9pt, 10pt, 11pt, 12, 13, 14pt, 15pt, 16pt, 17, 18, 19pt, 20pt, 21, 22, 23pt, 24, 25, 26, 27, 28, 29, 30, 31pt, 32, 33pt, 34pt and 35 are true and correct to my own knowledge and the contents of Paragraph Nos. 2pt, 3pt, 4pt, 5pt, 6pt, 7, 8, 9pt, 10pt, 11pt, 14pt, 15pt, 16pt, 19pt, 20pt, 23pt, 31pt, 33pt and 34pt are based on legal submissions which I believe to be true.



Solemnly affirmed at Panaji – Goa,

On this 21<sup>st</sup> day of April, 2023.

**DEPONENT**



SOLEMNLY AFFIRMED AND VERIFIED  
BEFORE ME BY Shw. Selsa  
Fernandes  
270 Agonda  
REG. No. 3650 DATED 21/04/2023  
Canal

**SHIVPRASAD V. MANERKER**  
NOTARY AT PANAJI  
ENTIRE STATE OF GOA (INDIA)





## FORM I &amp; XIV

Date : 01/09/2016

नमूना नं. १ व १४

Page 1 of 1

Taluka CANACONA

तालुका

Village Agonda

गांव

Name of the Field Val

शेताचे नांव

Survey No. 100

सर्वे नंबर

Sub Div. No. 10

हिस्सा नंबर

Tenure

सत्ता प्रकार

Cultivable Area (Ha.Ars.Sq.Mtrs) लागण क्षेत्र (हे. आर. चौ. मी.)

Dry Crop जिरायत	Garden बागायत	Rice तरी	Khajan खाजन	Ker केर	Morad मोरड	Total Cultivable Area एकूण लागण क्षेत्र
0000.00.00	0000.52.50	0000.00.00	0000.00.00	0000.00.00	0000.00.00	0000.52.50

Un-cultivable Area (Ha.Ars.Sq.Mtrs) नापिक क्षेत्र (हे. आर. चौ. मी.)

Pot-Kharab पोट खराब

Remarks शेरा

Class (a) वर्ग (अ)	Class (b) वर्ग (ब)	Total Un-Cultivable Area एकूण नापिक जमीन	Grand Total एकूण
0000.01.00	0000.00.00	0000.01.00	0000.53.50

Assessment : आकार	Rs. 0.00	Foro फोर	Rs. 0.00	Predial प्रेदियाल	Rs. 0.00	Rent रेंट	Rs. 0.00
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S.No.	Name of the Occupant कब्जेदाराचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	Janki Devappa Dessai One			

S.No.	Name of the Tenant कुळाचे नांव	Khata No. खाते नंबर	Mutation No. फेरफार नं	Remarks शेरा
1	-----Nil-----			

Other Rights इतर हक्क	Mutation No. फेरफार नं	Remarks शेरा
Name of Person holding rights and nature of rights: इतर हक्क धारण करणा-याचे नांव व हक्क प्रकार		
House belongs to: A: 1) Maria Fernandes One		

## Details of Cropped Area पिकाखालील क्षेत्राचा तापशील

Year वर्ष	Name of the Cultivator लागण करणा-याचे नांव	Mode रीत	Season मौसम	Name of Crop पिकाचे नांव	Irrigated बागायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Unirrigated जिरायत Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Land not Available for cultivation नापिक जमीन Nature प्रकार	Area क्षेत्र Ha.Ars.Sq.Mts हे. आर. चौ. मी.	Source of irrigation सिंचनाचा प्रारि	Remarks शेरा
	-----Nil-----									

## End of Report

For any further inquires, please contact the Mamlatdar of the concerned Taluka.

Copy applied on \_\_\_\_\_  
 Copy ready on \_\_\_\_\_  
 Copy delivered on \_\_\_\_\_  
 Fees charge \_\_\_\_\_  
 C.A.R. Rt. No. \_\_\_\_\_  
 L. No. \_\_\_\_\_

Mamlatdar of Canacona Taluka  
 Canacona Goa  
 01/09/2016



GOVERNMENT OF GOA  
Directorate of Settlement and Land Records  
Office of Inspector of Survey and Land Records

CANACONA-GOA



Plan Showing plots situated at  
Village : AGONDA  
Taluka : CANACONA  
Survey No./Subdivision No. : 100/  
Scale :1:2000

Inward No: CCAN 21-185

10.

( SUDESH K.N. BHAIRELI)  
Inspector of Survey & Land Records.



S.No.151



## OFFICE OF THE VILLAGE PANCHAYAT

Agonda, Canacona S. Goa

ग्राम पंचायत अगोंदा

काणकोण - गोवा.

Date 30-03-1985NO OBJECTION CERTIFICATE

This is to certify that this Village Panchayat, Agonda, Canacona, Goa, have no objection to repair and renovate House bearing No. 439 of Smt. Maria Fernandes, at Val, Aframat, in Village Panchayat, Agonda, Canacona, Goa.

The applicant is permitted to carry out the repair work as under :

Plastering of existing wall, Roof to be repair by replacing damaged wooden items, repair of RCC slab, changing of doors and windows, fitting floor tiles etc., without extending the plinth area of the existing house i.e 465 Sq. Mtrs and also repairing of existing compound wall and Pathway.

Further repair is permitted for wooden structure of 250 Sq. Mtrs in House bearing No. 439 at Val, Aframat,

This certificate is issued at the request of the applicant to produce before concern department.



*[Signature]*  
 VILLAGE Sarpanch  
 Village Panchayat,  
 Agonda, Canacona, Goa.



## OFFICE OF THE VILLAGE PANCHAYAT

Agonda, Canacona S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोवा.

Date 09/05/1984

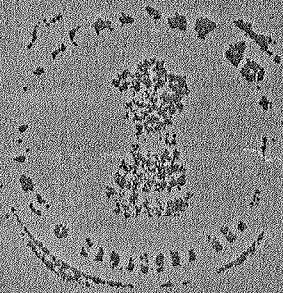
NO OBJECTION CERTIFICATE

This is to certify that this Village Panchayat, Agonda, Canacona, Goa, have no objection to repair and renovate House bearing No. 438 of Conceicao, Fernandes at Val, Aframat, in V.P. Agonda, Canacona, Goa.

The applicant is permitted to carry out the repair work as under :

Plastering of existing wall, Roof to be repair by replacing damaged wooden items, chaning of doors and windows, Fitting Floor tiles etc., without existing the plinth area of existing House i.e 338 Sq Mtrs and repairing of existing compound wall and Pathway.

This certificate is issued at the request of the applicant to produce before the concern department.



*[Signature]*  
 Sarpanth,  
 Village Panchayat,  
 Agonda, Canacona, Goa.

Industry Registration completed successfully as User ID:  
H2023S9792407 and Temporary Password: 72640.

Registration

Registration For: \*

INDUSTRY

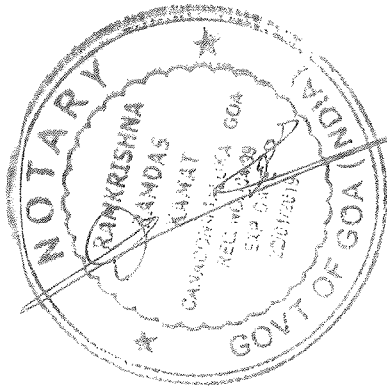
HOTELS/RESTAURANT /SHACKS

FABRICATION

RESIDENTIAL

WASTE  
AUTHORIZATIONS(BMW, HWM,  
PWM, MSW, Battery, E-Waste,  
Construction and Demolition  
Waste)

Applicant Name: \*



TRUE COPY

Form No. 4

RECEIPT

Receipt Book No. 118

No. 024

The Village Panchayat of Agre...

Received with thanks from Mrs. Fernanda - Vof

Rupees ( 8.50 ) eight and paise

on account of House Tax of house number 439

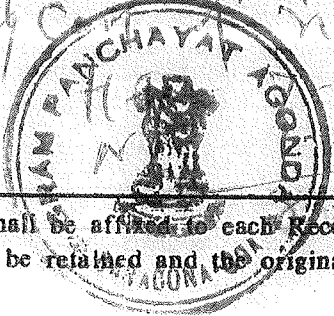
for the year 1979-80, 1980 & 1981

Date 15/11/80 number - 14

Reference cash entry.

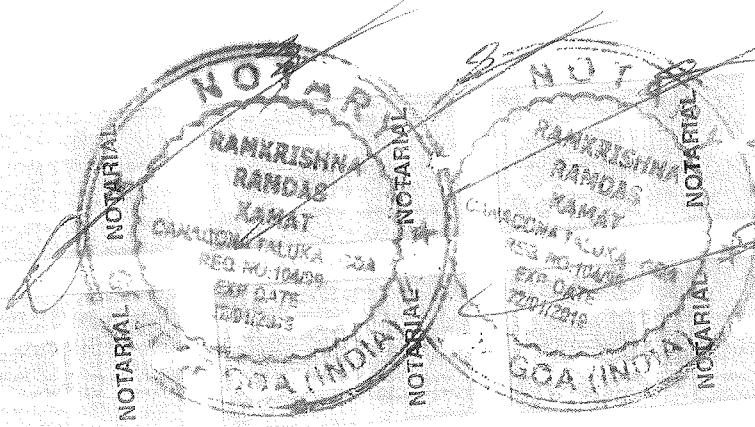
Book

Page No.



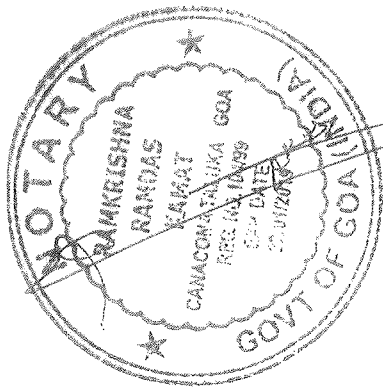
Signature & Designation of issuing officer (V.P. Secretary)

The seal of the fund shall be affixed to each Receipt before it is issued. The carbon copy shall be retained and the original issued.



CERTIFIED TO BE TRUE COPY OF THE ORIGINAL

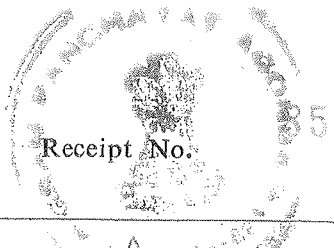
RAMKRISHNA R. KAMAT  
NOTARY  
CANACONA  
TALUKA  
GOA (INDIA)  
REG. NO. 10429  
15/11/80



1/14 COPY

Val A transit

Form No. 4  
**RECEIPT**



Receipt Book No. 228

Receipt No. \_\_\_\_\_

The Village Panchayat V. P. Agonda

Received with thanks from conceicao fernandes

Rupees ( 35/- ) (Rupees Thirty five)

on account of House tax of house no 438 for the

Date 8-10-99

Year 1981-82 to 94-95

Reference to cash entry \_\_\_\_\_

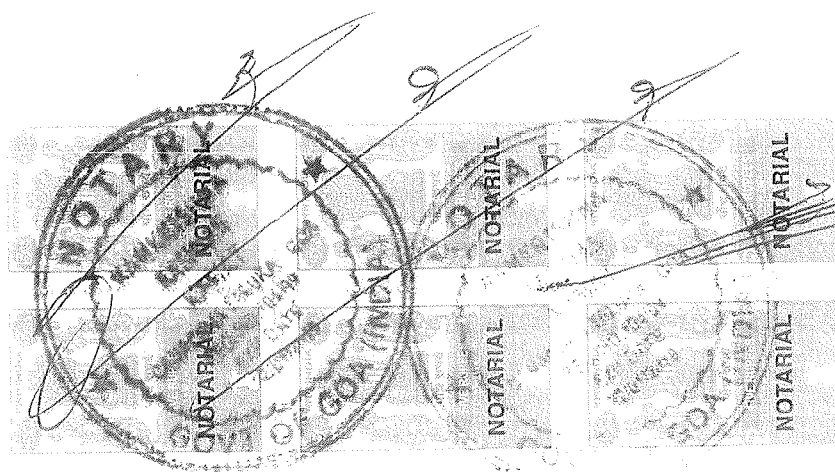
Book \_\_\_\_\_

Signature and Designation of \_\_\_\_\_

Page No. \_\_\_\_\_

Issuing Officer

The seal of the fund shall be affixed to each Receipt before it is issued.  
The carbon copy shall be retained and the original issued.



CERTIFIED TO BE TRUE COPY OF THE ORIGINAL

Prasanna  
RAMKRISHNA K. KAMAT  
NOTARY  
CANACORA

STATE OF GOA (INDIA)  
REC. NO. 1636 of 2015  
DATE 08-05-2015

License granted vide  
letter No. CE/3-160-96/  
Rno/Cag/2726 dated 1-11-96.

DEPARTMENT OF EXCISE  
FORM 1035

Timings for sale  
9.00 a.m. to 11.00 p.m.

License for retail sale of ~~liquor~~ <sup>liquor</sup> made foreign ~~liquor~~ <sup>liquor</sup> for consumption  
on ~~the~~ <sup>the</sup> Restaurant premises.

Regulation No. **18/INFL & CL/Comm/275.**

Name of license holder **Mrs. Salsu Amro Presentacao Fernandes.**

Locality **Tal Agoda, Camacora Goa.**

This license authorizes Mrs. ~~Salsu~~ <sup>Mrs.</sup> **Salsu Amro Presentacao Fernandes.**

residing at **Tal Agoda, Camacora Goa.**  
to sell by retail ~~liquor~~ <sup>liquor</sup> made foreign ~~liquor~~ <sup>liquor</sup> for consumption on the ~~the~~ <sup>the</sup>  
**Restaurant premises part of H. No. 437 situated at Tal, Agoda Camacora.**  
subject to the provisions of the Excise Duty Act, 1911 and the Rules made thereunder.

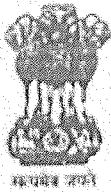
This license is valid from **11-11-1996** to **31-3-1997.** provided  
that the license fee is paid according to the provisions of the Rules. The non-payment of license fee in  
time shall render this license liable to be cancelled.

The premises shall be closed on every **Bar & Restaurant.**

New license fee up to 31-3-1997  
paid O/C No. 423 dated 11-11-1996.

*[Signature]*  
**H. S. Choudhary**  
EXCISE INSPECTOR  
Camacora Taluka

No. /VPA/CAN/1990/91/278



# OFFICE OF THE VILLAGE PANCHAYAT

Agonda, Canacona S. Goa

ग्राम पंचायत आगोंदा

काणकोण - गोवा.

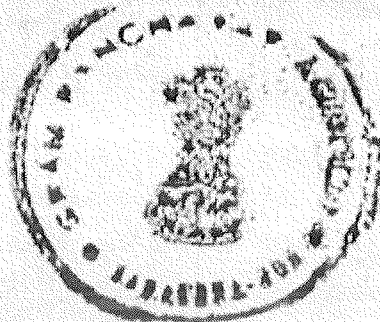
Date 17\_1\_1991

Read : Application dated 27th Dec. 1990 from Maria Fernandes, R/o Val, Aframat, Agonda, Canacona, Goa. .. Request for NOC to start Guest House & Restaurant in House bearing No. 439.

## NO OBJECTION CERTIFICATE

This panchayat has no objection to start Guest House & Restaurant in the premises, House bearing No. 439, situated at Val, Aframat, Agonda, Canacona Goa by Smt. Maria Fernandes, R/o Val, Aframat, Agonda, Canacona, Goa provided the necessary formalities from the authorities, concerned or complied.

This certificate has been issued to her at her own request.

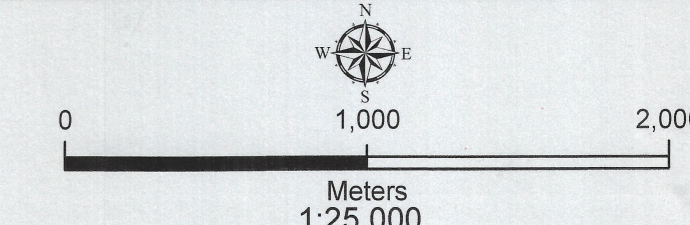
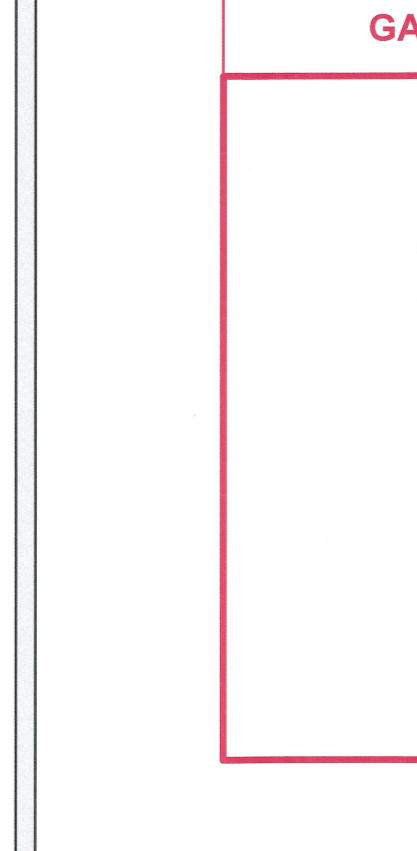
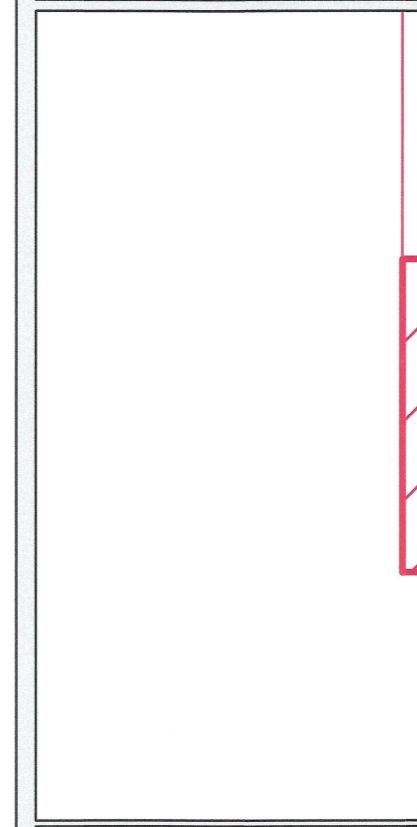


*[Signature]*  
 Village Panchayat, Agonda, Canacona, Goa.

**COASTAL ZONE MANAGEMENT PLAN  
GOA**

Sheet No : D 43 B 16/SE  
Projection :- UTM Datum :- WGS 1984

Map No: GA 2



- Legend**
- Lighthouse/Beacon
  - Fish Landing Centre/Ramp
  - Water Quality Monitoring Location - SW-II
  - Multi Purpose Cyclone Shelter
  - Sluice Gate - Prior to 1991
  - Road
  - Railway Line
  - High Tide Line
  - Low Tide Line
  - Seawall
  - Bund - Prior to 1991
  - Fishing Ward Boundary
  - Village Boundary
  - Municipal/Urban boundary
  - Taluk Boundary
  - Authorized Structures
  - Khazan Land
  - Boat Parking/Net Mending Area
  - Jetty/Shipyard/Ramp
  - Fishing Zone
  - Fisherman Community Complex
  - Aquaculture/Saltpan
  - Waterbody
- CRZ Lines & Boundary**
- Hazard Line
  - 100 m Line in CRZ III Area
  - 200 m Line - NDZ
  - Sand Dune Beyond CRZ Boundary
  - CRZ Boundary (500m Line, 100m for Bay, 100 m or width of the creek whichever is less along the tidal influenced water bodies)
- CRZ CATEGORY**
- CRZ - I**
    - CRZ - IA
    - 50m Mangrove Buffer Zone - CRZ IA
    - CRZ - IB
  - CRZ - II**
    - CRZ - II
  - CRZ - III**
    - No Development Zone
    - 200 m to 500 m from HTL
  - CRZ - IV**
    - CRZ - IVA
    - CRZ - IVB

**DATA SOURCE**

I) National Centre for Sustainable Coastal Management  
HTL, LTL, CRZ IA, Infrastructure facilities - Lighthouse, Seawall

II) Survey of India  
Hazard Line

III) DSLR - Goa  
Road, Village Boundary, Municipal Boundary, Taluk Boundary

IV) Department of Fisheries - Goa  
Fish Landing Centre/Ramp, Fishing Ward Boundary, Fishing Zone, Fisherman Community Complex, Boat Parking/Net Mending Area

V) Department of Water Resources - Goa  
Bund prior to 1991, Sluice Gate prior to 1991, Municipal Boundary, Taluk Boundary

VI) State Pollution Control Board - Goa  
Water Quality Monitoring Location - SW - II

VII) Department of Environment and Climate Change - Goa  
Beacon, Authorised Structures, Jetty/Shipyard/Ramp

VIII) Department of Archives and Archaeology and Town and Country Planning Department - Goa  
Archaeological and Heritage Site (CRZ IA)

CRZ: Coastal Regulation Zone NDZ: No Development Zone DSLR: Directorate of Settlement & Land Records

**PREPARED AS PER COASTAL REGULATION ZONE NOTIFICATION, 2011**

Scrutinized by	Certified by	Concurred by	Approved by
 Technical Scrutiny Committee National Centre for Sustainable Coastal Management, MoEF & CC	 DIRECTOR National Centre for Sustainable Coastal Management, MoEF&CC	 Secretary ( ENVU ) Government of Goa Secretariat, Porvorim-Goa  Director/Ex-officio, Jt. Secy. Department of Environment & Climate Change Government of Goa	 (Dr. N. K. HARKWAL) Secretary Ministry of Environment, Forest & Climate Change Govt. of India, New Delhi

Prepared by

**National Centre for Sustainable Coastal Management**  
(Ministry of Environment, Forest & Climate Change)  
Chennai - 600 025

Prepared for

**Department of Environment and Climate Change**  
Government of Goa